

ITEM NO.801

COURT NO.3

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15637/2023

[Arising out of impugned final judgment and order dated 31-01-2023
in WA No.357/2021 passed by the High Court of Judicature at Madras]

THE STATE OF TAMIL NADU & ORS.

Petitioner(s)

VERSUS

N. DEVANATHAN & ORS.

Respondent(s)

WITH

SLP(C) No.16759/2023 (XII)

Date : 19-03-2025 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Ms. G. Indira, AOR
Mr. Gandepan, Adv.

For Respondent(s) : Mr. R. Balasubramanian, Sr. Adv. (mentioned by)
Mr. C. Thirumaran, Adv.
Dr. Ram Sankar, Adv.
Mrs. Harini Ram Sankar, Adv.
M/s. Ram Sankar & Co, AOR

Ms. Rohini Musa, AOR

UPON being mentioned, the Court made the following
O R D E R

Not to be deleted from the notified date i.e., 01.04.2025.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR